

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

SERVICE TAX APPEAL NO. 52050 OF 2018

[Arising out of the Order-in-Appeal No. 54 (NG)/ST/JPR/2018 dated 28/02/2018 passed by The Commissioner (Appeals), Central Goods and Service Tax and Central Excise, Jaipur – 302 005.]

M/s Bagai Sons,
10, Kartarpura, Bais Godown,
Jaipur – 302 006 (Rajasthan).

Appellant

VERSUS

**The Assistant Commissioner,
Service Tax Division – II,**
Central Excise Duty Building, Sector – X,
Vidhyadhar Nagar, Jaipur – 302 023.

Respondent

APPEARANCE

None – for the appellant.

Shri Harsh Vardhan, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51292/2023

DATE OF HEARING : 13.09.2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**